

S. 24. Sec. 1 (w.e.d. 26.12.60)

THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT)
ACT, 1958

No. 22 of 1958

[18th May, 1958]

An Act further to amend the Employees' Provident Funds
Act, 1952.

BE it enacted by Parliament in the Ninth Year of the Republic
of India as follows:—

Short title.

1. This Act may be called the Employees' Provident Funds
(Amendment) Act, 1958.

Amendment
of section 2.

2. In section 2 of the Employees' Provident Funds Act, 1952¹⁹ of 1952,
(hereinafter referred to as the principal Act), for clause (a), the
following clause shall be substituted, namely:—

“(a) “appropriate Government” means—

(i) in relation to an establishment belonging to, or
under the control of, the Central Government or in relation
to an establishment connected with a railway company, a
major port, a mine or an oil field or a controlled industry,
the Central Government; and

(ii) in relation to any other establishment, the State
Government;”

Amendment
of section 16.

3. In section 16 of the principal Act, for sub-section (1), the
following sub-section shall be substituted, namely:—

“(1) This Act shall not apply to any establishment until the
expiry of three years from the date on which the establishment
is, or has been, set up.

Explanation.—For the removal of doubts, it is hereby
declared that an establishment shall not be deemed to be
newly set up merely by reason of a change in its location.”